

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd.	Applicant/petitioner
v.		
Value Infrabuild India Pvt. Ltd.	Respondent

SECTION : UNDER SECTION 7 OF THE IBC, 2016

Order delivered on 29.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Karan Kanwal, Adv.

ORDER

Learned counsel applicant states that till date the order passed by the Hon'ble Appellate Tribunal is not challenged before Hon'ble the Supreme Court hence the order of NCLAT as on date is reached finality. Learned counsel further states that matter is already proceeded ex parte.

List for ex parte arguments on 13.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)